

FINAL ORDER
24.11.1987

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

O.A. No. 176/86

A. P. Purandara Dasan

Applicant

Vs.

1. Sub Divisional Inspector (Postal)
Sherthallai

I

2. Employment Officer,
Town Employment Exchange,
Shertallai

Respondents

3. Director General of Posts
New Delhi

I

M/s. O.V. Radhakrishnan &
K. Radhamani Amma

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

CORAM:

Hon'ble Shri C. Venkataraman,
Administrative Member

&

Hon'ble Shri G. Sreedharan Nair,
Judicial Member

(Order pronounced by Hon'ble Shri G. Sreedharan Nair,
Judicial Member on 24.11.1987)

ORDER

The relief that is claimed in this application is

to issue a direction to the first respondent to call the

applicant for interview/test for the selection for

appointment as Extra Departmental Packer and for a

declaration that the instructions contained in Annexure-C

as unconstitutional and inoperative.

2. Today when the matter was taken up for hearing,
the counsel for the applicant submitted that the applicant
may be permitted to withdraw the application since in view

of the pendency of the same, the first respondent is not taking any steps for selection. However, he submitted that it may be made clear/in case a fresh selection is conducted by the first respondent and if the applicant is aggrieved by the selection process or its result, he may be granted liberty to approach this Tribunal. We do not think that there is anything unfair in granting the permission sought for. As such, with the liberty to move the Tribunal as requested for, this application is closed as withdrawn.

C Venkataraman

(C. Venkataraman) 24/11/1987
Administrative Member
24.11.1987

G Sreedharan Nair

(G. Sreedharan Nair)
Judicial Member
24.11.1987

Index: Yes/No